

Case No. 7390/19
PS RG

28.08.2020

Hearing through VC

Present : Ld. APP for the State(through VC).

None for complainant.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

In the interest of justice, issue court notice to the complainant for NDOH.

Be put up for purpose fixed on 22.12.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
28.08.2020

FIR No. 747/18
PS RG

28.08.2020

Hearing through VC

Present : Ld. APP for the State.

Accused is stated to be already PO.

Heard. Perused. I take cognizance of the offence(s).

In view of the restricted functioning of the court, matter stands
adjourned.

Be put up for PE u/s 299 CrP.C on 31.03.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
28.08.2020

FIR No. 286/18
PS RG

28.08.2020

Hearing through VC

Present : Ld. APP for the State.

Accused is stated to be already PO.

Heard. Perused. I take cognizance of the offence(s).

In view of the restricted functioning of the court, matter stands
adjourned.

Be put up for PE u/s 299 CrP.C on 31.03.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
28.08.2020

FIR No. 729/17
PS RG

28.08.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

In the interest of justice, issue summons to the accused for NDOH.

Be put up for purpose fixed on 29.03.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
28.08.2020

FIR No. 563/18
PS RG

28.08.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

In the interest of justice, issue summons to the accused for NDOH.

Previous order be complied afresh for 26.03.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
28.08.2020

FIR No. 72/13
PS RG

28.08.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

In the interest of justice, issue summons to the accused for NDOH.

Be put up for purpose fixed i.e. appearance of accused persons/PE

16.12.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
28.08.2020

FIR No. 411/19
PS RG

28.08.2020

Hearing through VC

Present : Ld. APP for the State.

None for accused.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

In the interest of justice, issue summons to the accused for NDOH.

Notice be also issued to the injured in terms of previous order for NODH.

Be put up for purpose fixed on 20.01.2021.

(Deepak Kumar-I)
MM (West)/THC/Delhi
28.08.2020

Case No. 1173/16
PS RG

28.08.2020

Hearing through VC

Present : Ld. APP for the State.

None for complainant.

In view of the restricted functioning of the court, matter stands adjourned for purpose fixed.

Be put up for purpose fixed i.e. PSE on 13.04.2021.

In the interest of justice, let court notice be issued to the complainant for NDOH.

(Deepak Kumar-I)
MM (West)/THC/Delhi
28.08.2020

**FIR No. 738/20
PS RG**

28.08.2020

Hearing through VC

This is application for release of vehicle bearing no. DL-1LAB-3779 on superdari received on the official mail ID of the court.

Present : Ld. APP for the State.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

Sh. Atul Jaiswal, Ld. counsel for applicant.

Issue notice to the SHO/IO concerned for filing the reply in the matter through Naib court for 30.08.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
28.08.2020

**FIR No. 376/20
PS RG**

28.08.2020

Hearing through VC

This is application for grant of bail u/s 437 CrP.C on behalf of accused/applicant Suraj @ Bhenga received on the official mail ID of the court.

Present : Ld. APP for the State.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

Sh. Akbar Rashid, Ld. counsel for applicant/accused.

Issue notice to the SHO/IO concerned for filing the reply in the matter through Naib court for 30.08.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
28.08.2020

**FIR No. 548/20
PS RG**

28.08.2020

Hearing through VC

This is application for grant of bail u/s 437 CrP.C on behalf of accused/applicant Rahul @ Changa received on the official mail ID of the court.

Present : Ld. APP for the State.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

Ld. counsel for applicant/accused.

Issue notice to the SHO/IO concerned for filing the reply in the matter through Naib court for 30.08.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
28.08.2020

Saroj Vs. Balvinder Singh

28.08.2020

Hearing through VC

Fresh application received u/s 156(3) Cr.P.C received on the official mail ID of the court.

Present : Ld. APP for the State.

Reader, Ahlmad, Naib Court and both the stenographers.

All the above joined through Video Conferencing.

Sh. Anish Chawla, Ld. counsel for Complainant.

Issue notice to the SHO/IO concerned for filing the reply in the matter through Naib court for 10.09.2020.

(Deepak Kumar-I)
MM (West)/THC/Delhi
28.08.2020